

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.215/MP/2021**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
- Petitioner : Sasan Power Limited (SPL)
- Respondents : MP Power Management Co. Ltd. and 13 Ors.
- Date of Hearing : **16.2.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Venkatesh, Advocate, SPL  
Shri Ashutosh Shrivastava, Advocate, SPL  
Shri Siddharth Nigotiya, Advocate, SPL  
Shri G. Umapathy, Sr. Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Shubham Arya, Advocate, HPPC & PSPCL  
Ms. Poorva Saigal, Advocate, HPPC & PSPCL  
Shri Ravi Nair, Advocate, HPPC & PSPCL  
Ms. Reeha Singh, Advocate, HPPC & PSPCL  
Shri Devyanshu Sharma, Advocate, HPPC & PSPCL  
Ms. Shraddha Deshmukh, Advocate, RUVNL  
Shri Utkarsh, Advocate, RUVNL

**Record of Proceedings**

At the outset, the learned counsel for the Respondents, HPPC & PSPCL sought liberty to file their comments on the Detailed Project Report (DPR) as now furnished by the Petitioner as well as the additional details furnished by the Petitioner by affidavit dated 11.10.2023.

2. Considering the request of the learned counsel for the Respondents, the Commission permitted all the Respondents to file their comments / submissions on DPR as well as the details already furnished by Petitioner by its affidavit dated 11.10.2023, if any, within three weeks with a copy to the Petitioner, who may file its response thereon, if any, within two weeks thereafter.
3. The Petition will be listed for hearing on **19.4.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**